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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P. (C) 11253/2020**

PT BIRJU MAHARAJ

..... Petitioner

Through: Mr Akhil Sibal, Senior Advocate with
Mr Vedanta Varma, Mr Vibhor Kush, Mr Fareha
Ahmad Khan, Advocates.
versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr Rajesh Gogna, CGSC with
Mr Akshya and Mr Karan Chhibber, Advocates.

CORAM:

HON'BLE MR. JUSTICE VIBHU BAKHRU

ORDER

% **30.12.2020**

[Hearing held through videoconferencing]

CM APPL. 35073/2020

1. Allowed, subject to all just exceptions.

W.P. (C) 11253/2020 & CM APPL. 35072/2020 (stay)

2. Issue notice. Mr Gogna, learned counsel appearing for UOI accepts notice.

3. The petitioner has filed the present petition impugning notices dated 09.10.2020 and 23.12.2020.

4. The petitioner is a renowned *Kathak* artist and was allotted a Government accommodation on account of his accomplishments. By virtue of the impugned notices, he has been communicated that the said allotment

stands cancelled and he has been asked to vacate the premises by 31.12.2020.

5. Mr Sibal, learned Senior Counsel appearing for the applicant submits that similar notices were issued to other artists who were allotted Government accommodations and are subject matter of petitions filed before this Court. He has referred to the order dated 23.12.2020 passed by this Court in *W.P. (C) 10991/2020 Bharati Shivaji & Ors. v Union of India Through Ministry of Culture & Anr.* whereby the notice dated 09.10.2020, which is similar to the impugned notice herein has been stayed.

6. In view of the above, the impugned notice dated 09.10.2020 is stayed till the next date of hearing.

7. List the petition on 22.01.2021 before the concerned Roster Bench along with W.P. (C) 10991/2020.

VIBHU BAKHRU
(Vacation Judge)

DECEMBER 30, 2020

pkv